Bengal get some other fringe benefits like free accommodation, medical facilities, fire-vvood, ration at concessional rates etc.

Review of Plantation Labour Act, 1951

- 3001. SHRI DAWA LAMA: Will the Minister of LABOUR be pleased to state:
- (a) whether Government will review Plantation Labour Act, 1951 in consultation with Trade Unions:
 - (b) if so, the time frame thereof; and
 - (c) if not, the reasons, therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) to (c) The Plantations Labour Act, 1951 is administered by the State Governments. Various amendments in the Plantations Labour Act, 1951 are proposed based on the requirements of the social partners. A cautious policy is adopted to bring about any amendment in the Act after taking into consideration all the relevant factors. Amendment proposals will also be discussed in the tripartite committee of the Plantation Sector, which also includes representatives of workers' organisations.

Wages for women in unorganised Sector

- $\dagger 3002.$ SHRIMATI SAROJ DUBEY : Will the Minister of LABOUR be pleased to state :
- (a) whether Government are aware of the fact that women, working in unorganised sectors are generally gets less wages in comparison to men in the whole country;
- (b) if so, whether Government are contemplating any cflective steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) and (b) The Equal Remuneration Act, 1976 provides for payment of equal remuneration to women for the same work or work of similar nature. The Central Government is the appropriate Government in relation to any Employment carried on by or under the authority of the Central Government or railway administration, or in relation to a banking

[†] Original notice of the question was received in Hindi.

company, a mine, oilfield or major port or any corporation established by or under a Central Government Act. In respect of all other employments, the State Governments are the appropriate Governments. Under the Act, Officers of the appropriate Government notified as Inspectors make inspections and prosecute those found violating provisions of the Act. The Central Government monitors implementation of the Act.

There is an Advisory Committee constituted under the Chairmanship of the Union Labour Minister with representation from employers and workers. Members of Parliament and NGOs. The Advisory Committee has been meeting from time to time to advise the Government in regard to the extent to which women may be employed, hours of work, suitability of women in employment, need for increasing employment opportunities to women and part-time employment, etc. Similar bodies have also been set up by 23 State governments/ Union Territories to oversee the implementation of the provisions of the Act.

System of Hire and Fire of Workers in the Industry

3003. SHRI VAYALAR RAVI : Will the Minister of LABOUR be pleased to state :

- (a) whether Government are contemplating to system of "hire and fire" of the workers in the industry;
 - (b) whether it is a fact that the Minister made a statement to that effect; and
 - (c) if so, the reasons for the same and the details of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) Various amendments to the Industrial Disputes Act, 1947 are proposed, based on the requirements of the social partners and in consonance with economic reforms. The amendment proposals are processed at various stages before being approved by the competent authority. The details of the amendments can be indicated only after they have been finally approved.

(b) and (c) The Labour Minister has not made any such statement.

Model Budget for Special School Under NCLP Scheme

 $3004.\,$ SHRI H. K. JAVARE GOWDA : Will the Minister of LABOUR be pleased to state :